

**In the National Company Law Tribunal, New Delhi**  
**Registrar**

**CP No. 839/2016**

**SECTION OF THE COMPANIES ACT: 560 (6)**

**In the matter of:**

**M/s. Manas Sea Foods Pvt. Ltd.**

..... **Petitioner**

**VS.**

**The Registrar of Companies**

..... **Respondent**

**Order deliver on 28.09.2017**

**Coram: Shiv Ram Bairwa, Registrar**

For the Petitioner (s) : Shri Gyanendra, Company Secretary

For the Registrar of Companies : Shri Manish Raj, Company Prosecutor

**ORDER**

This matter was filed under section 560 (6) of the Companies Act, 1956 before Hon'ble High Court of Delhi and received on transfer to this Tribunal pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7<sup>th</sup> December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The Registrar of Companies filed its report on 12.7.2017. The petitioner filed reply to the ROC report on 21.8.2017. It was observed that some of the pages of the reply to the ROC report were not clear and also written in Hindi. Accordingly, the petitioner was directed to file clear copy of the said pages alongwith the English translation.

Today, vide diary no. 3096 the representative of petitioner filed clear copy alongwith the English translation.

List the matter before the Hon'ble Principal Bench on 16.10.2017.

-Sd-  
(Shiv Ram Bairwa)  
Registrar